

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4019 of 2020**

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Rajdeo Yadav @ Ravi @ Nagendra  
@ Nishant Jee @ Nitant Jee ... .. **Petitioner**

**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Rishi Pallava, Advocate  
For the State : Ms. Sweta Singh, A.P.P.  
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02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Rishi Pallava, learned counsel for the petitioner and Ms. Sweta Singh, learned A.P.P. for the State.

The petitioner is an accused in connection with Itkhori P.S. Case No. 44 of 2019.

Extortion money was demanded by TPC extremists from the informant. The petitioner seems to have been implicated on his confession rendered in Simariya P. S. Case No. 148 of 2019. The petitioner is in custody since 17.01.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Chatra in connection with Itkhori P.S. Case No. 44 of 2019.

**(Rongon Mukhopadhyay, J.)**